

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 04**  
**(IB)-623(PB)/2017**

**IN THE MATTER OF:**

Technology Development Board  
v.

.... Petitioner/Applicant

Logic Eastern (India) Pvt. Ltd. & Ors.

.... Respondent

**Order Under Section 7 of Insolvency & Bankruptcy Code (CIRP)**

**Order delivered on 27.09.2022**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

Mr. Lakshay Sawhney, Ms. Karishma Rajput  
& Maaz Ahmed, Advs.

For the Respondent

Mr. Manish Kaushik, Advocate for R-3

**ORDER**


**IA-4639/2022**

Notice of the application to the non applicant.

Ld. Counsel for the non applicant seeks time to file reply.  
Let the same be filed by next date of hearing. Let the hard copies  
of the pleadings be filed.

List the matter for physical hearing on 09.11.2022.

  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**